

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3184/2024
(Arising out of impugned final judgment and order dated 12-02-2024
in CRM-M No. 4171/2022 passed by the High Court Of Punjab & Haryana
At Chandigarh)

OM PRAKASH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 56237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 56238/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Shailesh Madiyal,, Sr. Adv.
Mr. Brajesh Pandey, Adv.
Mr. Manish Kumar Vikkey, Adv.
Mr. Chetan Joshi, Adv.
Mr. Sandeep, Adv.
Mr. Kanchan Kumar Jha, Adv.
Mr. Anilendra Pandey, AOR
Mr. Ram Siromani Yadav, Adv.

For Respondent(s) Mr. Shekhar Raj Sharma, D.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Await service of notice on respondent Nos.2 and 3.

In the meanwhile, the counter affidavit to be filed on behalf
of the State, if so advised.

Interim order dated 07.03.2024 shall continue till the next
date of hearing.

List on 16.04.2024.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)